

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.2046
TO BE ANSWERED ON 10.12.2015**

SETTING UP OF NEW POWER PROJECTS

**2046. SHRI ABHIJIT MUKHERJEE:
SHRI BHEEMRAO B. PATIL:**

**Will the Minister of POWER
be pleased to state:**

- (a) the details of proposals received by the Government for setting up of power projects in their States during the last three years and the current year, State-wise;**
- (b) the number of proposals sanctioned during the above period and those still pending for approval with the Government;**
- (c) the reasons for the pendency of the proposals; and**
- (d) the time by which these proposals are likely to be approved by the Government?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) : As per Section 7 of the Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a licence/permission under this Act, if it complies with the technical standards relating to connectivity with the grid. Accordingly, sanction of the Government is not required for setting up of Thermal Power Projects. However, for setting up of hydro electric projects, the Detailed Project Reports (DPRs) are required to be submitted for concurrence of Central Electricity Authority (CEA). The details of the Hydro Electric Projects received during the last three years and the current year (i.e. April 2012 onwards) is given at Annex-I

(b) to (d) : Nine Hydro Electric Schemes were concurred by Central Electricity Authority (CEA), received during last three years and current year (i.e. April 2012 onwards), and the details of the schemes (as on 30th Nov., 2015) are given at Annex-II. Seven schemes received during the last three years and the current year (i.e. April 2012 onwards), which on examination were found to be incomplete, have been returned to the project authorities.

Eleven DPRs are presently under examination for concurrence in CEA (received during last three years and current year i.e. April 2012 onwards). Details of these schemes (as on 30th Nov., 2015) are given at Annex-III.

CEA endeavours to accord concurrence as far as practicable within a period of 150 working days (excluding time taken by developer for compliance of observations of CEA/Central Water Commission/Geological Survey of India/Central Soil and Material Research Station etc.) from the date of submission of DPRs complete in all respect.

ANNEX REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 2046 TO BE ANSWERED IN THE LOK SABHA ON 10.12.2015.

**LIST OF HYDRO-ELECTRIC SCHEMES FOR WHICH DPRS HAVE BEEN RECEIVED
SINCE APRIL 2012 ONWARDS (AS ON 30-11-2015)**

S. No.	Scheme	State	Sector	Installed Capacity (MW)
1	Dagamara	Bihar	State	130
2	Sivasamundram	Karnataka	State	345
3	Gimiliang	Ar. Pradesh	Private	80
4	Raigam	Ar. Pradesh	Private	141
5	Chhatru	HP	Private	126
6	Kalai-II	Ar. Pr	Private	1200
7	Dikhu	Nagaland	Private	186
8	Kiru	J&K	Joint Venture	624
9	Ratle	J&K	Private	850
10	Damwe Upper	Ar. Pradesh	Private	1080
11	Tagurshit	Ar. Pradesh	Private	74
12	Bowala Nand Paryag	Uttarakhand	State	300
13	New Ganderwal	J&K	State	93
14	Jelam Tamak	Uttarakhand	Central	108
15	Sach Khas	H.P	Private	267
16	Kirthai-I	J&K	State	390
17	Umngot	Meghalaya	State	210
18	Subansiri Middle (Kamla)	Ar. Pradesh	Private	1800
19	Nyukcharang Chu	Ar. Pradesh	Private	96
20	Kynshi - I	Meghalaya	Private	270
21	Kangtang Shiri	Ar. Pradesh	Private	80
22	Tato-I	Ar. Pr.	Private	186
23	Heo	Ar. Pr.	Private	240
24	Chango Yangthang	HP	Private	180
25	Sawalkote	J&K	State	1856
26	Kwar	J&K	Joint Venture	540
27	Attunli HEP	Ar. Pradesh	Private	680

ANNEX REFERRED TO IN REPLY TO PARTS (b) to (d) OF UNSTARRED QUESTION NO. 2046 TO BE ANSWERED IN THE LOK SABHA ON 10.12.2015.

LIST OF HYDRO ELECTRIC SCHEMES CONCURRED BY CEA
(APRIL 2012 ONWARDS)

Sl. No.	Name of Scheme	State	Sector	Installed Capacity		Month/Year of Receipt	Date of CEA Clearance
				Units x MW	MW		
1	Dikhu	Nagaland	Private	3x62	186	04/12	31/03/14
2	Chhatru	HP	Private	3x42	126	04/12	15/1/15
3	Kalai-II	Ar. Pr	Private	5x190+1x190+1x60	1200	04/12	27/3/15
4	Ratle/GVKRHEPPL	J&K	Private	4x205+1x30	850	05/12	19/12/12
5	New Ganderwal	J&K	State	3x31	93	10/12	10/6/14
6	Kynshi - I	Meghalaya	Private	2x135	270	02/13	31/3/15
7	Tato-I	Ar. Pr.	Private	3x62	186	05/13	28/10/15
8	Heo	Ar. Pr.	Private	3x80	240	07/13	28/07/15
9	Chango Yangthang	HP	Private	3x60	180	11/13	31/03/14

ANNEX-III

ANNEX REFERRED TO IN REPLY TO PARTS (b) to (d) OF UNSTARRED QUESTION NO. 2046 TO BE ANSWERED IN THE LOK SABHA ON 10.12.2015.

LIST OF HYDRO-ELECTRIC SCHEMES UNDER EXAMINATION (AS ON 30.11.2015)

S. No.	Scheme	State	Sector	Agency	Installed Capacity (MW)
1	Dagamara	Bihar	State	BSHPCL	130
2	Kiru	J&K	Joint Venture	CVPP	624
3	Jelam Tamak	Uttarakhand	Central	THDCIL	108
4	Bowala Nand Paryag	Uttarakhand	State	UJVNL	300
5	Sach Khas	H.P	Private	L&T HHPL	267
6	Umngot	Meghalaya	State	MePGCL	210
7	Subansiri Middle (Kamla)	Ar. Pradesh	Private	M/s KHEPCL	1800
8	Sawalkote	J&K	State	JKSPDC	1856
9	Kwar	J&K	Joint Venture	CVPP	540
10	Tagurshit	Ar. Pradesh	Private	L&T	74
11	Attunli HEP	Ar. Pradesh	Private	AHEPCL	680
